

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.3467/2001

New Delhi, this 2nd day of January, 2002

Hon'ble Shri M.P. Singh, Member(A)

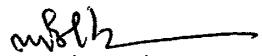
Shri V.D. Sharma
c/o Shri Sant Lal, Advocate
C-21(B), New Multan Nagar, Delhi-110056 .. Applicant
(By Shri Sant Lal, Advocate)

versus

Chief Post Master General, Delhi Circle
Meghdoot Bhawan, New Delhi .. Respondent

ORDER(oral)

In this OA, the applicant has challenged the order dated 24.7.2000. While the applicant was working as Sub-Postmaster in Subroto Park Post Office, he was proceeded against departmentally and a penalty of compulsory retirement was imposed upon him by the aforesaid order. Applicant has preferred an appeal against the aforesaid order passed by the disciplinary authority. His appeal is still pending and has not yet been decided. In the circumstances, I feel that ends of justice would be duly met if a direction is given to the respondents to decide the appeal preferred by the applicant and pass a speaking, detailed and reasoned order within a period of two months from the date of receipt of a copy of this order. I do so accordingly. The OA is disposed of at the admission stage in the above terms. No costs.


(M.P. Singh)
Member(A)

/gtv/